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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK

ORIGINAL APPLICATION NO: 469 OF 1991

Date of decision: April 22, 1992.

Harekrushna Sahoo

.. Petitioner

-Versus-

Union of India and others

.. Opp. Parties.

For the Petitioner

: M/s Devanand Misra,
Deepak Misra,
R.N.Naik,
A.Deo,
B.S.Tripathy,
P.Panda,
Advocates

For the Opp. Parties

: Mr. Aswini Kumar Misra
Sr. St. Counsel (Central)

CORAM:

THE HONOURABLE MR. K.P. ACHARAYA, VICE CHAIRMAN

AND

THE HONOURABLE MR. C.S. PANDEY, MEMBER (ADMINISTRATIVE)

1. Whether reporters of local Newspapers are allowed to see the judgment? Yes.
2. To be referred to the reporters or not? NO
3. Whether Their Lordships wish to see the fair copy of the Judgment? Yes.

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JUDGMENT

K.P.ACHARYA, V.C. We have heard Mr. R.N.Naik learned Counsel appearing for the Petitioner, and Mr. Aswini Kumar Misra learned Senior Standing Counsel (Central) in this case in which the Petitioner has been put off from duty vide Annexure-2 as there was certain allegations against him for misconducting himself to the extent of misappropriation of some Government money.

2. After hearing the learned counsel for both sides, we do not like to interfere in this matter and order cancellation of the order passed by the competent authority putting off the Petitioner from duty, and at the same time we expect that the disciplinary proceeding if any instituted against the Petitioner and if not instituted and is to be instituted should be finally disposed of within six months from the date of receipt of a copy of the judgment provided that the petitioner co-operates.

3. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

MEMBER (ADMINISTRATIVE)

VICE CHAIRMAN

Central Administrative Tribunal
Cuttack Bench/K.Mohanty/22.4.92

